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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA.No.1494/90

New Delhi, dated this the 12th of August, 1994

Shri N.V. Krishnan, Hon. Vice Chairman(A)

Shri C.J. Roy, Hon. Member(J)

Shri Karan Singh,
S/o Shri Hulasi,
R/o Village & P.O. Panhera Khurd,
Tensil Ballabgarh,
Distt.Faridabad.

...Applicant.

BY Advocate: Shri Ashok Aggarwal.

versus

1. Union of India through
Secretary,
Ministry of Urban Development,
New Delhi 110 001.

2. The Manager,
Government of India Pressm
Faridabad (Haryana)

...Respondents.

By Advocate: Shri Vijay Mehta, proxy for Shri N.S. Mehta.

O R D E R (Oral)

By Shri N.V. Krishnan.

When the matter came up for final hearing today, the learned counsel for the applicant submitted that the matter has already become infructuous, and therefore, the OA might be dismissed on that ground. In view of this, the application is dismissed as having become infructuous. No costs.

C.J. Roy
(C.J. ROY)
MEMBER(J)

N.V. Krishnan
(N.V. KRISHNAN)
VICE CHAIRMAN(A)

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